

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 585/MP/2020**

**Coram:**

**Shri P.K. Pujari, Chairperson**

**Shri I. S. Jha, Member**

**Shri Arun Goyal, Member**

**Shri P.K. Singh, Member**

**Date of Order: 21<sup>st</sup> October, 2021**

**In the matter of**

Petition under Section 79(1) (c) of the Electricity Act, 2003 and regulation 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for return of Bank Guarantee bearing no. A25BG07191780002 for an amount of Rs. 10,00,00,000/- furnished by the Petitioner pursuant to the revoked Stage-II Connectivity dated 25.5.2019 against the Letter of Award dated 25.1.2019 issued by Solar Energy Corporation of India for development of 450 MW ISTS connected Wind-Solar Hybrid Power Project

**And**

**In the matter of**

SBE Renewables Ten Private Limited,  
1<sup>st</sup> Floor, Worldmark 2, Asset Area-8,  
Hospitality District, Aerocity, NH-8,  
Delhi – 110037.

**...Petitioner**

**Vs**

1. Power Grid Corporation of India Limited,  
Saudamini, Plot-2, Sector-29,  
Gurgaon-122 001,  
Haryana/

2. Solar Energy Corporation of India Limited  
1st Floor, D-3, A Wing, Religare Building  
District Centre, Saket,  
New Delhi-110 017.

**...Respondents**

**ORDER**

The Petitioner, SBE Renewables Ten Private Limited has filed the instant  
Petition with the following prayers:

*“(a) Relax Clause 10.9 of the Detailed Procedure issued under Regulation 27 of the CERC (Grant of Connectivity, Long-Term Access & Medium-Term Open Access in Inter State Transmission & related matters), Regulation 2009 to remove the hardship arising out of the operation of the said Regulations;*

*(b) Direct the Respondent to release Bank Guarantee bearing nos. A25BG07191780002 for an amount of Rs. 10,00,00,000/- furnished by the Petitioner under the Trichy Transmission Agreement dated 20.06.2019; or*

*(c) Grant such order, further relief(s) in the facts and circumstances of the case as this Ld. Commission may deem just and equitable in favour of the Petitioner.”*

2. The learned counsel for the Petitioner vide letter dated 15.10.2021 has submitted that Power Grid Corporation of India Limited has released the bank guarantee of the Petitioner in terms of clause 5.1 of the Detailed Procedure made under the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with order dated 26.7.2021 in Petition No. 477/MP/2020 and has accepted the amount equivalent to connectivity bank guarantee of Rs.50 lakh. Therefore, the Petition has become infructuous. Accordingly, the learned counsel for the Petitioner sought permission to withdraw the Petition.

3. The Petition is being decided by circulation. In view of the submissions of the learned counsel for the Petitioner vide its letter dated 15.10.2021, the Petitioner is permitted to withdraw the present Petition.

4. Accordingly, Petition No. 585/MP/2020 is disposed of as withdrawn.

**Sd/-  
(P.K. Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**

**sd/-  
(I.S. Jha)  
Member**

**sd/-  
(P.K. Pujari)  
Chairperson**